

1	2	3	4
न्यूजीलैण्ड	—	74.5	151.3
पाकिस्तान	2831.3	2730.0	153.4
कतार	25.3	29.9	10.0
मऊदी अरब	47.9	495.9	3.1
सीरिया लियोन	—	52.8	—
सिंगापुर	105.0	224.7	767.0
श्रीलंका	—	—	6.2
यू. ए. ई.	175.7	81.0	64.0
यू. के.	7556.7	3141.0	5334.5
यू. एम. ए.	43738.1	47134.9	11932.4
अन्य देश	2121.6	—	—

(ऑकडे अनन्तिम हैं)

स्रोत: वैसिक केमिकल्स, फार्मएयूटिकल्स एण्ड कास्मेटिक्स एक्सपोर्ट कॉण्डिल, बम्बई।

Loan by I.F.C.I. to Shri Meenakshi Mills Ltd. Madurai

4069. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Industrial Finance Corporation of India had given loan of Rs. 55 lakhs to Shri Meenakshi Mills Ltd., Madurai in 1972 ;

(b) if so, whether a portion of this loan was converted by the financial institutions into equity shares in 1982 using the convertibility clause in the loan agreement ;

(c) if so, the reasons for this conversion;

(d) whether as a result of this conversion Shri Sanjeev Dalmia of Golden Tobacco Company Limited has acquired control over the Meenakshi Mills Ltd. ; and

(e) if so, whether Government propose to take any action to prevent this manipulated take over ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Financial assistance of Rs. 55 lakhs was sanctioned by Industrial Finance Corporation of India (I.F.C.I.) for modernisation of Madurai unit of Shri Meenakshi Mills Limited (SMML) in 1971.

(b) Yes, Sir.

(c) The exercise of conversion option by the I.F.C.I. was prompted by the dissension among different promoter groups which hampered smooth and effective management of the unit and the need for immediate renovation/modernisation of the unit which called for association of a new party with sound financial and managerial resources.

(d) and (e) As a result of purchase of the shares of SMML held by I. F. C. I. and certain other share-holders (including a promoter's group) certain investment companies belonging to Shri Sanjay Dalmia of Golden Tobacco Company Limited (GTCL) have acquired controlling interest in the mangement of SMML. Since the

installation of the new management, the unit is reported to be showing signs of recovery and improved performance. Since the sale of the shares of SMML held by I.F.C.I. was effected on the basis of the commercial judgement of the institution keeping in view the interests of the institution and the overall interest of revival and proper running of SMML, the change can not be categorised as manipulated take over. The question of preventing the change does not, therefore, arise.

Reserve Bank of India Guidelines to Companies for Transfer of Shares Purchased by Non-Resident Indians

4070. SHRI KAMAL NATH :

SHRI MADHAVRAO SCINDIA :

Will the Minister of FINANCE be pleased to state :

(a) whether the Reserve Bank of India has issued any fresh guidelines to the companies enjoining upon them to transfer the share purchased by non-resident Indians either directly or through foreign companies;

(b) if so, the details thereof :

(c) whether any of the Indian companies whose shares have been purchased by foreigners in large numbers, challenged the new guidelines ; and

(d) if so, action proposed to be taken finally to settle this controversy ?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) to (d) No guidelines have been issued by the Reserve Bank of India to companies enjoining upon them to transfer the shares purchased by non-resident Indians.

पर्यटन-केन्द्रों की सूची में मन्दसौर का नाम शामिल किया जाना

4071. श्री फूल चन्द वर्मा : क्या पर्यटन और नागर विमानन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में माण्डव, उज्जैन और सांची के साथ-साथ

दशपुर (मन्दसौर) भी पुरातत्व तथा पर्यटन की दृष्टि में महत्वपूर्ण स्थान है ; और

(ख) यदि हाँ, तो मन्दसौर को पर्यटक स्थलों की सूची में शामिल करने तथा उसको लोकप्रिय करने के लिए क्या कदम उठाए गए हैं ?

पर्यटन और नागर विमानन मंत्रालय में उपमंत्री (श्री अशोक गहलोत) : (क) और (ख) माण्डु, उज्जैन और सांची उन 29 केन्द्रों में से हैं, जो मध्य प्रदेश में पर्यटन की आधुनिक संरचना के विकास के लिए निर्धारित तीन यात्रा परिपथों पर पड़ते हैं। दशपुर यात्रा परिपथों में शामिल नहीं है और विभाग के पास इसके विकास की कोई योजनाएँ नहीं हैं।

Export Duty Earned from Coffee

4072. SHRI D.M. PUTTE GOWDA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that coffee is one of the top export duty earners during the last three years ;

(b) if so, full details of export duty earned by Coffee and other exportable commodities during the above period ;

(c) whether it is also a fact that several coffee growing sections have requested Government to scrap export duty for a period of two years in view of the severe drought situation in coffee-growing States during 1982-83 ;

(d) if so, what steps Government have taken in this regard ;

(e) the dual export price line of coffee in quota countries and non-quota countries in fetching lower returns to coffee growers ; and

(f) is it not a fact that the scrapping of export duty will improve the returns at a time when production is low ?